

(g) what is the amount due assessed by the team on each drug of Hoechst upto 31st December, 1983 along with the recovery rate and production in each case?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) and (b). The required details are given in reply to parts (b) and (c) of Rajya Sabha Starred Question No. 239 for 28-11-88. The balance amount would be recovered as per due process of law.

(c) to (g). The required details to the extent information is available would be collected and laid on the Table of the House.

Higher power rates in Thanjavur

1882. **SHRI G. SWAMINATHAN :** Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the Thanjavur Municipal Electricity Department in Tamil Nadu is charging higher rates than the Tamil Nadu Electricity Board for the consumption of Power by S.S.I. Units; and

(b) if so, whether the State Government propose to remove the disparity?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Thanjavur Municipal Electricity System

1883. **SHRI G. SWAMINATHAN :** Will the Minister of ENERGY be pleased to state :

(a) whether any representations have been received from the Tamil Nadu Consumer Protection Council and others during August, 1988 regarding hardship and monetary loss caused to the public of Thanjavur by the attitude by the Thanjavur Municipal Electricity System; and

(b) if so, the nature of the complaints and the action proposed to be taken by Government on the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI) : (a) and (b). Information is being collected and will be laid on the Table of the House.

Abolishing of Municipal Electricity Supply Agencies in Tamil Nadu

1884. **SHRI G. SWAMINATHAN :** Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the Government of Tamil Nadu is considering abolishing of Municipal Electricity Supply Agencies (Departments) and merging them with the Tamil Nadu Electricity Board;

(b) if so, the names of the Municipalities in Tamil Nadu, which are presently acting as agents to supply power to consumers; and

(c) the reasons for delay in abolishing there agencies?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI) : (a) to (c). Information is being collected and will be laid on the Table of the House.

Sale of chembur plant of Union Carbide to Oswal Agro Mills

1885. **SHRI SAMAR MUKHERJEE :**
SHRI PRAMOD MAHAJAN :

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Chembur Plant of Union Carbide India Limited has been sold to Oswal Agro Mills and a Memorandum of Understanding has been